

Shri Bosu made the following remarks against me:—

"Is it not the same story that happened—the Oriental Carpet Manufacturing Company—by Sudarshan Birla and the man went to Shri Lalit Narain Mishra? Shri Lalit Narain Mishra must have taken him to Shri Mirdha".

I might at the outset make it clear that the above allegation is entirely baseless and politically motivated. The hollowness of the allegation made by Shri Bosu becomes all the more obvious when he states that "Shri Lalit Narain Mishra must have taken him to Shri Mirdha".

Further I do not know at all either Shri Kalyan Bosu or Shri Sudarshan Birla of O.C.M. Therefore, the question of my taking either of them to Shri Mirdha does not arise. In fact, I have never taken any person to Shri Mirdha not to speak of Shri Kalyan Bosu or Shri Sudarshan Birla.

I am confident that the House will agree with me when I say that all of us are very much interested in upholding Parliamentary conventions and such wild allegations based on pure conjectures against any of the members should be deplored.

12.10 hrs.

INDIRA GANDHI UNIVERSITY BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to withdraw the Bill to establish and incorporate a teaching and affiliating University at Shillong.

MR. SPEAKER: I put this motion moved by Prof. S. Nurul Hasan to the vote of the House ...

SHRI SEZHIYAN (Kumbakonam): On what grounds is he withdrawing it?

MR. SPEAKER: Please do not do it when I am putting it to the vote of the House.

The question is:

"That leave be granted to withdraw the Bill to establish and incorporate a teaching and affiliating University at Shillong."

The motion was adopted.

PROF. S. NURUL HASAN: Sir, I withdraw the Bill.

SHRI SEZHIYAN: Sir, in the footnote, it has been mentioned:

"A statement containing the reasons for which the Bill is being withdrawn has been circulated to Members on the 24th April, 1973."

I accept that it has been given, but it has been given by Shri D P Yadav. As per the rules, the Minister in charge of the Bill has to give the explanation for withdrawing the Bill (Interruptions)

अध्यक्ष महोदय एक ही मति की तरह बंटे हुए है। एक ही बात है।

SHRI SEZHIYAN: It should have been signed by Prof. Nurul Hasan.

MR. SPEAKER: Instead of the Education Minister, his deputy has signed. It is all right.

12.12 hrs.

NORTH EASTERN HILL UNIVERSITY BILL*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to introduce a Bill to establish and incorporate a teaching and affiliating University for the hill areas of the North-Eastern region.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching and affiliating University for the hill areas of the North-Eastern region."

The motion was adopted.

PROF. S. NURUL HASAN: Sir, I introduce the Bill.

12.13 hrs.

MATTERS UNDER RULE 377

(1) INADEQUATE SUPPLY OF FOODGRAINS TO MAHARASHTRA

MR. SPEAKER: Dr. Kailas.

DR. KAILAS (Bombay South): Mr. Speaker, I wish to raise the following matter of urgent public importance under rule 377 of the Rules of Procedure.

The food supply position in Maharashtra in general and in Bombay in particular is very precarious, and the rationing has broken down in Bombay. The quantity of wheat and rice supplied in Bombay is only seven ounces per week which lasts only for two days though it is supposed to last for one week. It is unfortunate that the people wanting jowar, bajra and maize to supplement the reduced quantum are not supplied the same. Therefore, starvation deaths and food riots may take place. Maharashtra had demanded, 2,83,000 tonnes of wheat in March, in addition to 36,000 tonnes for inaccessible areas for being used in rainy season, but the Government of India though allotted 1,81,000 tonnes but actually supplied only 1,67,091 tonnes.

If this demand of 36,000 tonnes is not supplied within ten days in inaccessible areas, as the monsoon starts in the first week of June, there will be a large number of starvation deaths in the areas which are populated by Adivasis and economically very much backward people. If the required quantity asked by Maharashtra is not allotted and supplied by the Government of India, violent food riots will

take place in Bombay, Poona, Sholapur, Kolhapur and such other cities where people are very much agitated. I demand that immediate arrangements should be made by the Government of India to allot and supply the required quantity of foodgrains to Maharashtra without any further delay.

श्री भटल बिहारी बाजपयी (ग्वालियर)

महागाढ़ की स्थिति कितनी गम्भीर है इस की धार कांग्रेस सदस्य भी संकेत कर रहे हैं।

अध्यक्ष महोदय : आप अपनी बात कहिये, उनकी बात छोड़ दीजिये।

SHRI K. S. CHAVDA (Patan): Same condition is prevailing in Gujarat also. The hon Minister should make a statement regarding all States.

MR. SPEAKER: Yes, he may make a comprehensive statement.

(1) Re HOME MINISTERS STATEMENT ABOUT ANAND MARGIS IN A PRESS CONFERENCE.

श्री भटल बिहारी बाजपयी (ग्वालियर)

अध्यक्ष महोदय, आप की दृष्टि में मैं नियम 377 के अन्तर्गत एक प्रश्न का प्रश्न उठाना चाहता हूँ। शुक्रवार को आनन्द मार्ग के मन्त्रालय में एक काल अटेंशन मोशन था। गृह मन्त्रालय में राज्य मंत्री श्री कृष्ण चन्द्र पन्त ने उसका उत्तर दिया था। चर्चा के दौरान मैंने तथा कांग्रेस के एक सदस्य ने भी माग की थी कि आनन्द मार्ग की जो भी गतिविधियाँ हैं उनके बारे में मदन की विश्वास में लिया जाये और वह जानकारी मदन के पन्त पर रक्खी जाये। लेकिन श्री पन्त ने कहा कि सी बी आई की रिपोर्ट रखने का तो प्रश्न ही नहीं है। सारी चीजें कोर्ट में चल रही हैं। सारी चीजें मामले प्रायेंगी। माननीय श्री हरी सिंह, कांग्रेस सदस्य, ने जो कहा उसको मैं उद्धृत करना चाहता हूँ :